

In the High Court of Judicature, Bombay.

Monday, the 21 day of November, 1864

SPECIAL APPEAL No. 693 of 1864

Hunnumta W<sup>d</sup> Mahadje and  
Dhondoo W<sup>d</sup> Goondoo of the  
Ahmednugur District  
(Original Defendants.)

Appellants.

versus

Darchoje W<sup>d</sup> Paraje of the ah-  
mednugur District  
(Original Plaintiff)

Respondent.

Rs. 11-11-11

The claim in the Original Suit was to obtain possession of a  
Gardens No 21 as damages.

In Appeal No. 43 of 1864 the Judge of the District of Ahmednugur at Ahmednugur confirmed the Decree of the ~~proofful~~ ~~honest~~ who had decreed in favor of Plaintiff.

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the District Judge is contrary to law in that ~~the District Judge~~ through finding that the law

in dispute was such as no one had an  
hereditary right to, nevertheless affirms  
Respondent's proprietary right therein  
that (2) the District Judge has erroneously  
allowed a grant by the Revenue authorities  
in 1843 to Respondent to affect the rights  
of appellant that (3) the District Judge has  
erroneously held that appellants hold the  
land from the grantors of document No. 3  
and that they are bound thereby that (4)  
there is no admission by appellants to  
effect that they hold under the said  
grantors as erroneously assumed by  
the Judge that (5) the District Judge  
has admitted illegal evidence to sub-  
stantiate Respondent's claim.

The Court confirm  
the decree of the D. J. with  
costs in full.

Attest  
J. M. W.

J. M. W.

MEMORANDUM OF COSTS incurred in Special Appeal No. 693

of 186 4 against the decision of the Judge ——— of the District of *Ahmednagar* and disposed of on the 21<sup>st</sup> Nov. 1864 by *Confirming the same with Costs*

BY THE APPELLANT—

*In the District.*

In the *Moonceffs Court (including v. fee)* 2. 15 4 ✓

In the *Judges Court (including v. fee)* — 2 3 3 ✓

*In this Court.*

Stamp for Memorandum of Special Appeal ..... 1 " ✓

Stamps for copies of Decree and Judgment ..... 3 8 " ✓

Stamp for Vukeelutnama ..... 2 " ✓

Batta for Process and Postage ..... 1 2 " ✓

Sectioner's Fee ..... 1 9 3 ✓

Vukeel's Fee ..... " 5 3 ✓

Rupees....

5 27 ✓  
9 5 3 ✓  
14 11 1 ✓

BY THE RESPONDENT.

*In the District.*

In the *Moonceffs Court* ..... 10 15 10 ✓

In the *Judges Court* ..... 1 5 3 ✓

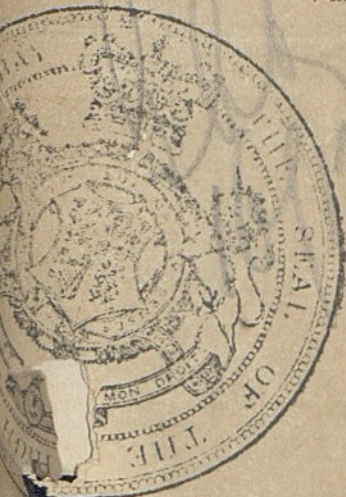
*In this Court.*

Stamp for Vukeelutnama ..... " " ✓

Vukeel's Fee ..... " " ✓

Rupees....

12 5 1 ✓



*W. D. D. D.*

*W. D. D. D.*  
*Pl. against Registrar*